

5A Copies Sent  
to Respondents  
A

Dated: 16.8.94

4

CP NO 101/94  
fixed for orders  
on 16/8/94

&  
4/8

None for the parties. However, on perusal of the records, I find that the respondents were directed to dispose of the representation made by the applicant by the Head of the department, i.e. Controller of Stores, Bombay within two months from the passing of that order, i.e. 15.4.94. The period expired on 15.6.94.

During the course of hearing today, a Departmental representative showed me the order passed by the C.P.O. rejecting the representation made by the applicant stating that "This issues with the approval of Competent authority." However, he was not able to show the order passed by the Competent authority, i.e. Head of the Department, Controller of Stores, who was directed by the Tribunal to pass a speaking order in respect of the representation made by the applicant. Since the respondents did not implement the direction of the Tribunal, the applicant has filed C.P. No. 101/94

Contd.

Contd.

Stating that the respondents were in contempt of the Orders as have been passed by the Tribunal and as such they deserve to be dealt with accordingly under the provisions of the Contempts of the Courts Act.

On the circumstances, we direct the respondents to file an affidavit stating ~~that~~ when the competent authority has disposed of the representation of the applicant and also to file a reply to the C.P. Accordingly, the respondents are given time to file a reply within two weeks.

List the case on 5.9.94.

Since it is C.P., the matter may be posted before a Division Bench.

16/8/94  
Order/Judgement despatched  
to Applicant/Respondent(s)  
on 18/8/94

*[Signature]*  
21/8/94

Note of appearance  
filed by Shri S.C. Dhawan  
Adv. on 11/9/94.

2/78

*[Signature]*  
(B.S. Hegde)  
M(I)

Date: 9/9/94  
Applicant in person / by Name  
Advocate / Respondent by  
Counsil. S.C. Dhawan  
The matter adjourned to 18/9/94  
for Orders  
for Registrar